COURT - I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

IA NO. 140 OF 2017 IN DFR NO. 4366 OF 2016

Dated: 15th May, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson

Hon'ble Mr. I.J. Kapoor, Technical Member

In the matter of:

Power Grid Corporation of India Ltd.

...Appellant(s)

Vs.

Central Electricity Regulatory Commission & Ors.

...Respondent(s)

Counsel for the Appellant(s) : Mr. Anand K.Ganesan

Ms. Swapna Seshadri Mr. Sandeep Rajpurohit

Counsel for the Respondents(s) : Ms. Sujata Kurdukar

Mr. Chetan for R-1

<u>ORDER</u>

IA NO. 140 OF 2017

(Appl. for condonation of delay)

There is 73 days' delay in filing this appeal. In this application, the Applicant/Appellant has prayed that delay may be condoned.

All the Respondents have been served. Mr. Chetan appears on behalf of Respondent No.1. Other Respondents, though served, are not represented.

We have heard learned counsel for the Appellant and perused the explanation offered for the delay in filing the appeal. In the application it is stated, *inter alia*, that initial view was that a review petition should be filed. However, after getting the advice of the counsel in Delhi, decision was taken to challenge the impugned order, which has caused the delay. We

find the explanation to be acceptable. Sufficient cause has been made out. Hence, delay is condoned. Application is disposed of.

Registry is directed to number the appeal and list the matter for admission on <u>17.05.2017.</u>

(I. J. Kapoor) Technical Member (Justice Ranjana P. Desai) Chairperson

ts/kt